

**Customs, Excise & Service Tax Appellate Tribunal  
West Zonal Bench At Ahmedabad**

REGIONAL BENCH- COURT NO.3  
**Excise Appeal No.10039 of 2014**

(Arising out of OIA-RJT-EXCUS-000-APP-412-414-13-14 dated 30/09/2013 passed by  
Commissioner of Central Excise and Service Tax-RAJKOT( Appeal)

**Amarshibhai Patel**  
Director, M/S Jet Granito Pvt Ltd  
Old Ghuntu Road,  
MORBI, GUJARAT

.....Appellant

*VERSUS*

**C.C.E. & S.T.-Rajkot**  
Central Excise Bhavan,  
Race Course Ring Road...Income Tax Office,  
Rajkot, Gujarat-360001

.....Respondent

**APPEARANCE:**

Sh. P D Rachchh, Advocate for the Appellant  
Sh. S N Gohil, Superintendent (AR) for the Respondent

**CORAM: HON'BLE MEMBER (JUDICIAL), MR. RAMESH NAIR  
HON'BLE MEMBER (TECHNICAL), MR. RAJU  
Final Order No. A/ 11199 /2020**

DATE OF HEARING: 17.09.2020  
DATE OF DECISION:17.09.2020

**RAMESH NAIR**

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri P D Rachchh, Learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seeks withdrawal of appeal.

3. Shri S N Gohil, Learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, we dismiss the appeal as withdrawn.

(Dictated & Pronounced in the open court)

**(RAMESH NAIR)  
MEMBER (JUDICIAL)**

**(RAJU)  
MEMBER (TECHNICAL)**